## GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

# LOK SABHA UNSTARRED QUESTION NO. 2281 TO BE ANSWERED ON 23<sup>RD</sup> SEPTEMBER, 2020

## SHORTAGE OF SPECIALISTS DOCTORS IN RURAL AREAS

# 2281. SHRI UDAY PRATAP SINGH: SHRI UPENDRA SINGH RAWAT:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the details of measures taken to make up the shortage of doctors and to correct this ratio in Government healthcare centres operated in the country particularly in rural areas during the last three years and the current year, State/UT-wise;

(b) whether the Government have identified such areas in country including Madhya Pradesh and Uttar Pradesh where there is acute shortage of doctors and medical facilities;

(c) if so, the details thereof and if not the reasons therefor;

(d) whether any steps are being taken by the Government to ensure better availability of specialist doctors in rural and remote areas of the country; and

(e) if so, the details thereof, State/UT-wise, including Uttar Pradesh and Madhya Pradesh and if not, the reasons therefor?

#### ANSWER

## THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY)

(a) to (e) As per information provided by the Board of Governors in supersession of Medical Council of India (MCI), 12,55,786 allopathic doctors are registered in the country as on 30<sup>th</sup> June, 2020. Assuming 80% availability, it is estimated that around 10.05 lakh doctors may be actually available for active service. Besides, there are 7.88 lakh Ayurveda, Unani and Homeopathy (AUH) doctors registered in the country. Assuming 80% availability, it is estimated that around 6.30 lakh Ayurveda, Unani and Homeopathy (AUH) doctors may also be available for service. The details of number of allopathic doctors registered with the concerned State Medical Council State/UT-wise are at Annexure. The Government has taken various steps to further increase the availability of doctors in the country which include:

- i. Establishment of New Medical Colleges attached with district/referral hospitals in underserved districts of the country.
- Strengthening/ upgradation of existing State Government/Central Government Medical Colleges to increase MBBS and PG seats.
- iii. Relaxation in the norms for setting up of Medical College in terms of requirement for faculty, staff, bed strength and other infrastructure.
- iv. Enhancement of maximum intake capacity at MBBS level from 150 to 250.
- v. DNB qualification has been recognized for appointment as faculty to take care of shortage of faculty.
- vi. Enhancement of age limit for appointment/ extension/ re-employment against posts of teachers/dean/principal/ director in medical colleges upto 70 years.
- vii. The ratio of teachers to students for Professor has been revised from 1:1 to 1:2 for all MD/MS disciplines and 1:1 to 1:3 in all clinical subjects in Government funded medical colleges and in Private medical colleges with 15 years standing. Further, for Associate Professor, the said ratio has been revised from 1:1 to 1:2 and 1:3 if he/she is a unit head in all clinical subjects in Government medical colleges and in Private medical colleges with 15 years standing. This would result in increase in number of PG seats in the country.
- viii. By amending the Regulations, it has been made mandatory for all medical colleges to start PG courses within 3 years from the date of their MBBS recognition /continuation of recognition.
- ix. Colleges are allowed to apply for PG medical courses in clinical subjects at the time of 4th renewal. It will serve to advance the process for starting PG medical courses by more than 1 year.
- x. Provision has been made in the regulations to offer less number of seats to the applicant medical college, in case, it falls short of minimum prescribed requirements of applied intake to avoid wastage of human resources.
- xi. A Consortium (a group of 2 or upto 4 private organizations) has been allowed to establish a medical college.

Number of Doctors Registered	with State Medical	<b>Councils / Medical</b>	Council of India as
on 30 <sup>th</sup> June. 2020			

S. No.	Name of the State	Number of Registered Doctors	
1.	Andhra Pradesh	102924	
2.	Arunachal Pradesh	1179	
3.	Assam	24083	
4.	Bihar	45795	
5.	Chattisgarh	10020	
6.	Delhi	26685	
7.	Goa	4035	
8.	Gujarat	69746	
9.	Haryana	14517	
10.	Himachal Pradesh	3406	
11.	Jammu & Kashmir	16491	
12.	Jharkhand	6837	
13.	Karnataka	130698	
14.	Madhya Pradesh	40171	
15.	Maharashtra	188540	
16.	Kerala	65685	
17.	Mizoram	118	
18.	Nagaland	141	
19.	Orissa	24780	
20.	Punjab	51685	
21.	Rajasthan	46253	
22.	Sikkim	1414	
23.	Tamil Nadu	148216	
24.	Uttar Pradesh	84560	
25.	Uttarakhand	9348	
26.	West Bengal	75917	
27.	Tripura	1945	
28.	Telangana	7931	
29.	Medical Council of India*	52666	
	Total	12,55,786	

Note - The other States / UTs do not have their own Medical Registration Council. Hence, their doctors get registration with the Councils of other neighbouring States.

\* 52666 doctors were registered only with MCI.